



CWP-11308-2026

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**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

120/2

CWP-11308-2026

Date of Decision: 20.05.2026

Maninderjeet Singh

...Petitioner

Versus

Facebook Meta Platform INC and others

...Respondents

CORAM: HON'BLE MR. JUSTICE JAGMOHAN BANSAL

Present:- Mr. Nikhil Ghai, Advocate for the petitioner

Mr. Puneet Bali, Senior Advocate with
Mr. Yash Karunakaran, Advocate and
Mr. Aakash Sharma, Advocate for respondent No.1

Ms. Saigeeta Srivastava, Advocate
for Union of India-respondent No.2

Mr. Ferry Sofat, Additional Advocate General, Punjab
(*through video conferencing*)

JAGMOHAN BANSAL, J. (Oral)

1. The petitioner through instant petition under Articles 226/227 of the Constitution of India is seeking direction to respondent No.1 to comply with Rule 4(8) of Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (for short '**2021 Rules**').

2. Learned counsel for the petitioner submits that petitioner is having Facebook page '*Lok Awaz Punjabi*'. The respondent has removed content/data from aforesaid page without complying with Rule 4(8) of 2021 Rules. The information has been removed on the private complaint and as per aforesaid Rules, information on the private complaint can be removed after granting opportunity of hearing to the page owner.



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3. Learned Senior counsel for respondent No.1 submits that petitioner uploaded a song which belonged to a particular person who was having copyright in his favour. The petitioner, without consent of copyright owner, could not upload aforesaid song. The respondent was duty bound to remove the said song on the complaint of copyright owner. Only song has been removed and not the page.

4. Heard the arguments and perused the record.

5. From the perusal of record, it is evident that petitioner was duly informed that a song has been removed from his page because it was uploaded without consent of copyright owner. The petitioner has not produced any evidence to the contrary, thus, respondent had rightly removed aforesaid song from its platform. The respondent has acted in accordance with 2021 Rules, thus, there is no violation in the removal of aforesaid song. Question of compliance of Rule 4(8) is left open.

6. In the backdrop, the petition stands disposed of with an observation that respondent has removed a song and not petitioner's page from its platform.

(JAGMOHAN BANSAL)
JUDGE

20.05.2026

Mohit Kumar

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No